

**DEMAND NO. 12A—OPEN LINE WORKS—  
(REVENUE)—LABOUR WELFARE**

"That a sum not exceeding Rs. 1,23,68,000 be granted to the President, out of the Consolidated Fund of India to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Open Line Works—(Revenue)—Labour Welfare'."

**DEMAND NO. 12B—OPEN LINE WORKS—  
(REVENUE)—OTHER THAN LABOUR WELFARE**

"That a sum not exceeding Rs. 4,45,03,000 be granted to the President, out of the Consolidated Fund of India to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Open Line Works—(Revenue)—Other than Labour Welfare'."

**DEMAND NO. 13—APPROPRIATION TO  
DEVELOPMENT FUND**

"That a sum not exceeding Rs. 9,31,00,000 be granted to the President, out of the Consolidated Fund of India to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Appropriation to Development Fund'."

**DEMAND NO. 15—CONSTRUCTION OF NEW  
LINES—CAPITAL AND DEPRECIATION FUND**

"That a sum not exceeding Rs. 1,68,23,000 be granted to the President, out of the Consolidated Fund of India to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Construction of New Lines—Capital and Depreciation Fund'."

**DEMAND NO. 16—OPEN LINE WORKS—  
ADDITIONS**

"That a sum not exceeding Rs. 1,88,54,44,000 be granted to the President, out of the Consolidated Fund of India to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Open Line Works—Additions'."

**DEMAND NO. 17—OPEN LINE WORKS—  
REPLACEMENTS**

"That a sum not exceeding Rs. 43,45,36,000 be granted to the President, out of the Consolidated Fund of India to defray the charges which will come in course of pay-

ment during the year ending the 31st day of March, 1954, in respect of 'Open Line Works—Replacements'."

**DEMAND NO. 18—OPEN LINE WORKS—  
DEVELOPMENT FUND**

"That a sum not exceeding Rs. 13,78,27,000 be granted to the President, out of the Consolidated Fund of India to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Open Line Works—Development Fund'."

**DEMAND NO. 19—CAPITAL OUTLAY ON  
VIZAGAPATAM PORT**

"That a sum not exceeding Rs. 43,62,000 be granted to the President, out of the Consolidated Fund of India to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Capital Outlay on Vizagapatam Port'."

**DEMAND NO. 20—DIVIDEND PAYABLE TO  
GENERAL REVENUES**

"That a sum not exceeding Rs. 34,76,94,000 be granted to the President, out of the Consolidated Fund of India to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Dividend payable to General Revenues'."

**APPROPRIATION (RAILWAYS) BILL**

The Minister of Railways and Transport (Shri L. B. Shastri): I beg to move for leave to introduce a Bill\* to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54 for the purposes of Railways.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54 for the purposes of Railways."

The motion was adopted.

Shri L. B. Shastri: I introduce the Bill.

The House then adjourned till Two of the Clock on Tuesday, the 3rd March, 1953.

\*Introduced with the previous sanction of the President.